

(b) if so, what are the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b) Yes Sir. Following the imposition of President's Rule in Tamil Nadu, a large number of representations from different sections of the public and the religious institutions alleging, among other things,

(i) maladministration in religious institutions,

(ii) large scale diversion of temple funds for purposes not connected with justifiable religious or charitable purposes,

(iii) malpractices in the award of contracts regarding renovation of temples, repair or constructions of Kalyana Mantaps etc.

(iv) irregularities and favouritism in the matter of lease or sale of lands, building sites, belonging to these institutions, were received by the Government.

A special Enquiry Cell, headed by a senior IAS Officer who will be assisted by an Accounts Officer and an Executive Engineer of the State Public Work Department, has been set up to enquire into these allegations and submit its report to the Government within a period of 4 months.

Steps to tackle unemployment problem in the States

299. SHRI SAT PAUL MITTAL:
SHRIMATI LAKSHMI KUMARI CHUNDAWAT:
SHRI SAWAISINGH SISODIA:

Will the Minister of PLANNING be pleased to state:

(a) what steps have been taken by the Central Government to tackle the unemployment problem in the country since the proclamation of emergency; and

(b) what is the extent to which the educated and uneducated unemployed have been benefited as result thereof in each State?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SANKAR GHOSE): (a) As a result of several steps taken during emergency to improve efficiency and increase production in different sectors of economy, the employment situation has also improved. Besides, the 20-Point Economic Programme, launched during Emergency, includes several important schemes which would substantially accelerate the generation of employment opportunities both for educated as well as educated unemployed persons.

(b) The number of educated and uneducated unemployed persons who were provided employment through the Employment Exchanges during the period 1st July to 29th February, 1976 was 303894 as against 250197 provided employment in the corresponding period in 1974-75. State wise break up of employment provided through the Employment Exchanges is given in the Annexure. Under the 20-Point Economic Programme, one of the measures taken to increase employment opportunities for educated persons is the vigorous implementation of the Apprenticeship Scheme. As a result of the concerted efforts made by the Central and State Governments a substantial increase in the number of trade apprentices under the Apprentices Act has been achieved. As against 69, 236 apprentices as on 30-6-1975, the number went up to 128908 as on 7-5-1976. Over 8,00 graduate engineers/ diploma holders have also been engaged as apprentices under the Act.

Statement

	No. of
	employment.
States/Union Territories	
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States	
1. Andhra Pradesh	27,222
2. Assam	4,220

	erritories	No. of persons placed in employment
3.	Bihar	18,883
4.	Gujarat	7,704
5.	Haryana	18,341
6.	Himachal Pradesh	6,989
7.	Jammu & Kashmir	1,000
8.	Karnataka	8,996
9.	Kerala	18,135
10.	Madhya Pradesh	21,153
11.	Maharashtra	24,327
12.	Manipur	187
13.	Meghalaya	307
14.	Nagaland	N.A.
15.	Orissa	19,942
16.	Punjab	19,149
17.	Rajasthan	15,867
18.	Sikkim†
19.	Tamilnadu	27,730
20.	Tripura	130
21.	Uttar Pradesh	28,784
22.	West Bengal	9,588
<i>Union Territories</i>		
1.	Andaman & Nicobar Islands	40
2.	Arunachal Pradesh†
3.	Chandigarh	1,349
4.	Dadra & Nagar Haveli†
5.	Delhi	22,715
6.	Goa, Daman & Diu	724
7.	Lakshadweep	28
8.	Mizoram	54
9.	Pondicherry	330
ALL INDIA TOTAL		3,03,894

†Excludes figures for University employment information and Guidance Bureaux except for two in Delhi.

*No Employment Exchange is functioning in these States/Union Territories.

Suggestion for the launching of an Indian Satellite into the orbit

300. SHRI OMPRAKASH TYAGI: Will the Minister of SPACE be pleased to state:

(a) whether it is a fact that Prof. Yashpal, Director of SITE has expressed the opinion that India should put a satellite into orbit within the next three years as otherwise a problem of 'parking space' might arise; and

(b) if so, what is Government's reaction thereto?

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): (a) Yes, Sir.

(b) The matter is under active consideration of the Government.

Non-payment of rent to Widows for premises leased out to DMC in Sadar-Pahar Ganj Zone

301. SHRI GANESH LAL MALI:
SHRIMATI LEELA DAMO-DARA MENON:
SHRI HARSHDEO MALAVIYA:
SHRI NRIPATI RANJAN CHOUHDURY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Commissioner, Delhi Municipal Corporation had received a representation in May, 1975 regarding non-payment of rent to widows for their premises rented by the Corporation in Sadar-Pahar Ganj Zone for the last many years; and

(b) if so, whether the rent has since been paid to those widows and if not, what are the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) According to information available, an individual representation from a widow in this regard was received by the Corporation in May, 1975.

(b) Necessary sanction for payment of rent has since been issued.